

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:246  
ANSWERED ON:05.12.2002  
LACUNAE IN JUDICIAL SYSTEM  
RAM TAHAL CHOUDHARY;SHIVAJI MANE

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Supreme Court has pointed out several lacunae in the existing judicial system;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to remove these lacunae to streamline the judicial system?

**Answer**

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY):

(a) to (c) Huge pendency of cases in the judiciary is a cause for concern both for the Government and Judiciary. Government is taking various steps for speeding up the disposal of the cases. These include simplification of rules and procedures on the basis advice and recommendations of expert bodies like the Law Commission, the Malimath Committee etc.Steps have been taken by the High Courts to reduce and control arrears of cases pursuant to the recommendations of the Malimath Committee. Other steps include increase in the number of posts of Judges/Judicial Officers, establishment of Special Courts/tribunals,appointment of Special Judicial/Metropolitan Magistrates and adoption of alternative modesof dispute resolution, such as arbitration and conciliation. Lok Adalats have been given a statutory base as supplementary forum for resolution of disputes. Efforts are also being made for improvement in the infrastructure of all courts including the District courts through extensive use of information technology.